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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. No. 4/61(1)(b)/NCLT/AHM/2018**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2018**

Name of the Company: Sharda Solvent Ltd.

Section of the Companies Act: Section 61(1)(b) of the Companies Act, 2013

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1. NAVIN PAHWA  
WITH

SR.ADV

Petitioner



2. RITU SHAH  
FOR THAKKAR  
AND PAHWA

ADV.

**ORDER**

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Petitioner. None present for Regional Director.

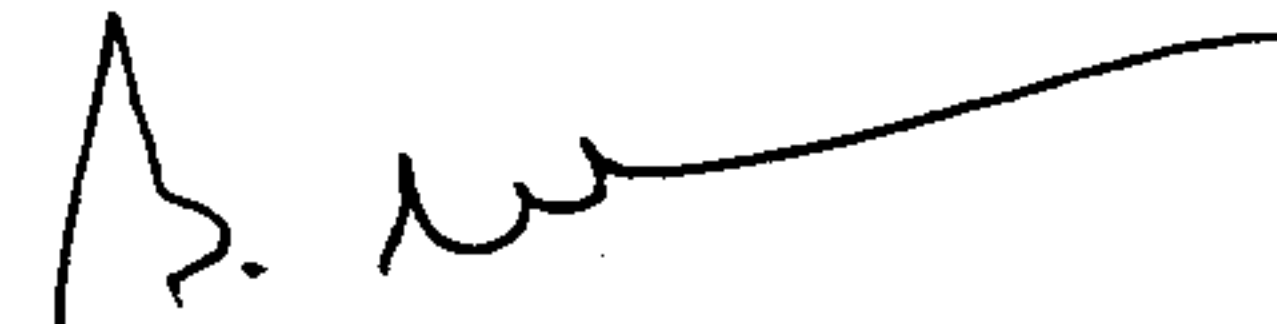
Proof of service of notice of date of hearing on ROC and Regional Director filed.

Proof of publication filed.

List the matter on 20.02.2018 to hear on the scheme of consolidation including the shares allotted to the Trust post consolidation.



**MANORAMA KUMARI  
MEMBER JUDICIAL**



**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 13th day of February, 2018.